

(c) the number of posts which remained unfilled due to this ban, department-wise, since 1962 to date?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c) No ban on recruitment to ministerial cadres as such, was imposed in 1962. However, in order to facilitate the re-deployment, through the Central (Surplus Staff) Cell set up in the Ministry of Home Affairs, of the surplus staff identified as a result of the studies carried out by the Department of Administrative Reforms and the Staff Inspection Unit of the Ministry of Finance, certain restrictions have been imposed since 1966 on filling ministerial non-gazetted posts, whether by promotion or direct recruitment, unless a certificate is obtained from the Cell that it has no suitable candidates to offer. These restrictions do not, however, apply to recruitment to ministerial cadres through normal channels like the annual competitive examinations held by the Union Public Service Commission.

RE-DEVELOPMENT OF GOLE MARKET AREA

*731. CHAUDHARY A. MOHAMMAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the old municipal shops at Gole Market, New Delhi have outlived their lives, and are to be dismantled for re-development of the area under the Master Plan in due course;

(b) whether it is also a fact that municipal shops Nos. 39 to 46 are licensed for General Merchants Stores only for which they were originally and specially designed and constructed, and allotted on monthly rent through auction;

(c) whether some of the allottees of these shops have now applied for change of trades in flour and Oil Mills and if so, the action taken thereon; and

(d) whether objections to the proposed applications from the immediate neighbours, residents of the locality, Chief Architect and Junior Vice-President, New Delhi Municipal Committee,

Member, Metropolitan Council from the area, have been received by the New Delhi Municipal Committee, and if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) The shops have to be dismantled under the development plans of the D.I.Z. area, but at the moment are quite safe.

(b) Municipal shops Nos. 39 to 46 were allotted through public auction for General Merchant Stores about 30 years ago and are continuing as such.

(c) The allottee of Shop No. 42 has requested permission to install a flour and oil mill and the case is under examination by the N.D.M.C.

(d) Objections have been received from certain other shop-holders against this petition and they are under examination.

राजकीय उपाधियों का वापस किया जाना

* 732. श्री राजनारायण : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि संसद् के विचाराधीन राज्य भाषा संशोधन विधेयक के विरोध में भारत के अनेक विद्वानों और लेखकों ने अपनी राजकीय उपाधियाँ सरकार को वापस करने का निर्णय किया है; और

(ख) यदि हां, तो इन व्यक्तियों के नाम क्या हैं और उनके निर्णयों के सम्बन्ध में सरकार की क्या प्रतिक्रिया है ?

†[SURRENDER OF NATIONAL AWARDS

*732. SHRI RAJNARAIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that many scholars and writers of India have decided to surrender their national awards to Government as a protest against the Official Languages (Amendment) Bill under consideration in Parliament; and

†[] English translation.

(b) if so, the names of these persons and what is the reaction of Government to their decision?]

गृह-कार्य मंत्री (श्री वाई० बी० चव्हाण) :

(क) और (ख) सेठ गोविन्ददास, डा० वृन्दावन लाल वर्मा और श्री गोपाल प्रसाद व्यास ने अपने निर्णय की सूचना दी है कि वे उनको दी गई पद्म उपाधियों को वापिस करेंगे। प्रेस रिपोर्टों के अनुसार कुछ और हिन्दी विद्वानों और लेखकों ने भी ऐसी राजकीय उपाधियों को वापिस करने का निर्णय किया है। सरकार को खेद है कि इन महानुभावों ने वे उपाधियाँ लौटाने का निश्चय किया है जो उन्हें हिन्दी की विशिष्ट सेवाओं के लिये प्रदान की गई थी। सरकार की कामना है कि उन्हें यह समझना चाहिये था कि विधेयक की व्यवस्थाएँ हिन्दी के विकास तथा उसके केन्द्र के सरकारी कामकाज में अधिकाधिक उपयोग तथा सम्पर्क भाषा के रूप में उपयोग के मार्ग में बाधक नहीं थीं।

†[THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) and (b) Seth Govind Das, Dr. Brindabanlal Verma and Shri Gopal Prasad Vyas have intimated their decision to give up the Padma Awards given to them. According to Press reports some more Hindi scholars and writers have also decided to give up such Awards. Government regret that these gentlemen should have decided to give up the awards made to them in recognition of the distinguished services to Hindi. Government wish that they had appreciated that the provisions of the Bill did not stand in the way of development and wider use of Hindi for the official purposes of the Union and as a link language.]

ARRESTS IN WEST BENGAL

*733. SYED NAUSHER ALI: Will the Minister of HOME AFFAIRS be pleased to state the number of arrests made under the Preventive Detention Act in West Bengal since November 22, 1967?

†[] English translation.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): 618 persons have been arrested and detained under the Preventive Detention Act, 1950, by the Government of West Bengal during the period 22nd November, 1967 to 15th December, 1967.

DEMAND OF L.D.Cs. WORKING IN CENTRAL GOVERNMENT OFFICES

*734. SHRI B. K. MAHANTI:

SHRI B. C. PATTANAYAK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government have acceded to the demand of the Lower Division Clerks working under the Central Government for not holding further examination for promotion to the posts of Upper Division Clerks from amongst the L.D.Cs.;

(b) if so, whether a copy of the orders issued in this regard will be laid on the Table of the House;

(c) whether the same would be applicable to all the Central Government L.D.C.'s working under the various attached, subordinates or independent offices; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) As provided in the C.S.C.S. Rules, 1962 the first U.D. Grade Departmental Competitive Examination was scheduled to be held by the U.P.S.C. in December, 1966, but the same had to be postponed because of representations against the conditions of eligibility. The scheme of the examination is being reviewed and it is expected that the examination may be held soon.

(b) to (d) Do not arise.

†PASSING OF SECRET INFORMATION BY SHRI R. S. CHOPRA

*635. SHRI P. C. MITRA: Will the Minister of HOME AFFAIRS be pleased to state:

†Transferred from the 19th December, 1967.